

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 848**

TO BE ANSWERED ON THE 07TH FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)

LOSSES CAUSED DUE TO NATURAL DISASTER

**848. SHRIMATI CHINTA ANURADHA:
SHRI MADDILA GURUMOORTHY:
SHRI M.V.V. SATYANARAYANA:
SHRI KURUVA GORANTLA MADHAV:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the devastating combination of heavy rains, floods and the cyclone which affected Andhra Pradesh in 2021 and if so, the details thereof;**
- (b) whether any central assistance was provided to the State as interim relief to tide over this time;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Inter-Ministerial Central Team (IMCT) was sent to assess the damage and losses caused by heavy rains in Andhra Pradesh; and**
- (e) if so, the details thereof including the date of assessment after the disaster took place and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): As per the National Policy on Disaster Management, the primary responsibility for disaster management, including disbursement of relief to the affected people on the ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with the Government of India's

approved items and norms. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

The State Government of Andhra Pradesh vide their letter dated 22.11.2021 had informed about the damages caused by heavy rains to crops, roads, transmission lines etc. to the tune of Rs. 6054.29 crore and requested for the immediate release of Rs. 1000 crore for restoration and relief operations.

The Central Government, without waiting for the Memorandum from the State Government of Andhra Pradesh, constituted an IMCT on 23rd November, 2021, for on the spot assessment of damages. IMCT visited the State on 26-29 November, 2021. Based on the report of IMCT and recommendations of Sub-Committee of the National Executive Committee (SC-NEC), the High Level Committee (HLC) had approved an amount of Rs. 351.43 crore to the State Government of Andhra Pradesh, which has since been released to the State Government.

Besides, during the financial year 2021-22, the State Government was allocated Rs. 1192.80 crore under SDRF, which included Rs. 895.20 crore as Central share and Rs. 297.60 crore as State share. The Central share of Rs. 895.20 crore was released, in advance, to the Government of Andhra Pradesh in two installments of Rs. 447.60 crore each.